

April, 2023



Newsletter

e-Committee, Supreme Court of India

Table of Content

eCommittee Conducts the First ever Training for Visually Challenged Judicial Officers & Court Officials.....	3
Installation of Justice Clock & eSewa Kendra in District Judiciary Courts of Arunachal Pradesh.....	6
Delhi HC Implements Bail Order Sharing e-Prison Module & Digital Court for Traffic Challans.....	7
Digital Courts for Contested Traffic Challans.....	9
Establishment of Additional eSewa Kendra at the Dwarka Court Complex, Delhi.....	10
Inauguration of the Vulnerable Witness Deposition Complex (VWDC).....	11
The High Court of Tripura formulates the Standard Operating Procedure for eSewa Kendra.....	12
Inauguration of N-STEP Facility for Family Court, Udaipur.....	13
Inauguration of Various E-Initiatives by the High Court of Kerala.....	14
Vigilance Case Management System (VCMS).....	15
Family Court Case Management Module.....	15
Machine Delivery of Online Certified Copy.....	16
ePOST.....	17
Application for Intra-Appeal / Revision.....	18
Online RTI Management Module.....	18
IT Training Hall.....	18
Upgraded Touch Screen Kiosks In Madras High Court.....	19
VC Interaction of the Hon'ble Chief Justice of Patna HC with JO in Buxar Judgeship.....	20
Outreach Programme on eSCR in the West Bengal and Andaman & Nicobar.....	21
Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts.....	22
Status Of Implementation Of Rules Of Video Conferencing As On 30.04.2023.....	23
Status Of Implementation Of Rules Of E-Filing As On 30.04.2023.....	24
Statistics of Virtual Courts –30.04.2023.....	25
Status of Implementation of e-Sewa Kendras as on 30.04.2023.....	26
Status of Installation of Justice Clock in High Courts.....	27
Status of Implementation of e-Payments as on 30.04.2023.....	28
Status of Implementation of ICJS as on 30.04.2023.....	29
E-Filing Total Count As On 30.04.2023.....	30
Training/Awareness Programme During April 2023.....	31

eCommittee Conducts the First Ever Digital Accessibility Training for Visually Challenged Judicial Officers & Court Officials



The e-Committee, Supreme Court of India conducted the first ever Digital Accessibility ICT training for Visually challenged Judicial Officers and Court staff on 17 & 18 April 2023 at IIPA, New Delhi. The Hon'ble Chief

Justice of India, Dr Justice D.Y. Chandrachud, interacted with the participants from various parts of the country and heard their suggestions and feedback on the training. Making the digital infrastructure of the Indian

judicial system more accessible to persons with disabilities is one of the core components of the e-Committee, Supreme Court of India. As Hon'ble Chairperson of the e-Committee, Dr Justice D.Y. Chandrachud exhorted all High Courts to make their digital infrastructure accessible to all, in conformity with the constitutional and statutory entitlements of people with disabilities. The letter contained a series of structural interventions for all High Courts to undertake towards enhancing digital accessibility. A significant milestone in the E-committee's efforts towards this objective- the E-committee has made all High Court websites, the websites of the E-committee and e-Courts, and the judgement search portal accessible to persons with disabilities. Digital accessibility training for the Differently Abled is a part of the eCommittee's ICT

capacity-building exercise. The digital accessibility training will be spread to all categories of disabilities among Judges and Court staff in a phased manner. In the first phase, Digital Accessibility training has been held for the visually challenged Judges and Court Staff, which is the first of its kind. Hon'ble Justice Rajiv Shakhder inaugurated the two-day programme, Judge Delhi High Court, In the august presence of Hon'ble Justice G R Swaminathan Judge High Court of Madras, Shri SKG Rahate Secretary Department of Justice, S.N.Tripathi, Director General IIPA. Shri Rajesh Aggarwal, Secretary, Department of Empowerment of Persons with Disabilities, addressed the Valedictory function. The two-day digital accessibility training was held in two separate batches for six visually challenged Judicial officers and 14 visually challenged Court staff. The training was held as

Hands-on training covering various assistive technologies like the accessible reading of court documents with a screen reader and instant reading device; accessible documentation & note-making in a digital work environment; techniques and tools for scan and creating Digital Accessible format; using the internet, judgement searching with screen readers; smartphone-based

assistive technologies, the orientation of keyboard and input in regional languages, Artificial intelligence tools and techniques for the visually impaired, digital office handling & usages. Ms. R. Arulmozhiselvi, Member (HR), eCommittee, coordinated the programme with Er Manish Verma, Director NIEPVD, and Dr. Surabhi Pandey, IIPA.



Installation of Justice Clock & eSewa Kendra in District Judiciary Courts of Arunachal Pradesh



‘Justice Clock’- an LED display board displaying vital statistics on case pendency, legal awareness and disposal was established at the district & sessions court of Yupia, Papumpare & Tezu, Lohit district of Arunachal Pradesh. The LED display, measuring 7 feet by 10 feet, placed at a height of 15 feet from the ground, has been erected in the front facade of the District Court premises for maximum outreach and visibility. Besides showcasing daily

information regarding case disposal and pendency in District and Subordinate Courts, the Justice Clock will spread legal awareness about various e-court services for the benefit of the litigants and the public. A ‘Virtual Justice Clock’ is also available on the official website of the Gauhati High Court. <https://ghcitanagar.gov.in/> Further eSewa Kendra was inaugurated in 24 District Judiciary courts of Arunachal Pradesh.

Delhi High Court Implements Bail Order Sharing e-Prison Module & Digital Court for Contested Traffic Challans



The Bail order sharing Module of e-Prison and the Digital Courts for contested Traffic Challans was inaugurated by Dr. Justice D Y Chandrachud, the Chief Justice of India, on 28 th April, 2023 in the august presence of Mr Justice Satish Chandra Sharma, the Chief Justice of High Court of Delhi in the august presence of Information Technology

committee members Mr Justice Rajiv Shakdher, (Chairman) Mr Justice Sanjeev Sachdeva, Mr Justice Sanjeev Narula, Mr Justice Talwant Singh, Mr. Justice Purushaindra Kumar Kaurav, and other companion Judges of the High Court of Delhi. The said module was In compliance with the directions passed by the Hon'ble Supreme Court of India in

“Re Policy Strategy for Grant of Bail” SMWP (Criminal) 01/2021. The NIC ICJS Division, in consultation with the High Court of Delhi, Delhi Prison, Delhi District Courts and Delhi State Legal Services Authority, has developed a Bail Orders Sharing Module in the e-Prison software to share bail orders passed by Courts

with all stakeholders and to generate automatic data of cases in which the prisoners are not released despite the grant of bail. Click the link to watch the inaugural ceremony

<https://www.youtube.com/live/upsEZJxRhn4?feature=shared>

← → ↻ eprisons.nic.in/court

Gmail YouTube Maps PayRoll Welcome To eSamp...

ePrisons ICJS

Instructions	Login
Hon'ble High Courts and Advocate General office can use this portal.	Username:
User management of this portal by the Prison Headquarter of the concerned state.	Password:
Authorised users can submit the request for the eCustody Certificate for the High Court Cases only for any prisoner of the FIRs/cases of their Judicature.	Login
Monitoring of the requests made by the users.	Forgot Password ?
eCustody Certificate, duly eSigned by the Superintendent of the concerned prison, can be downloaded.	

GOVERNMENT OF INDIA Digital India
MINISTRY OF HOME AFFAIRS NIC National Informatics Centre

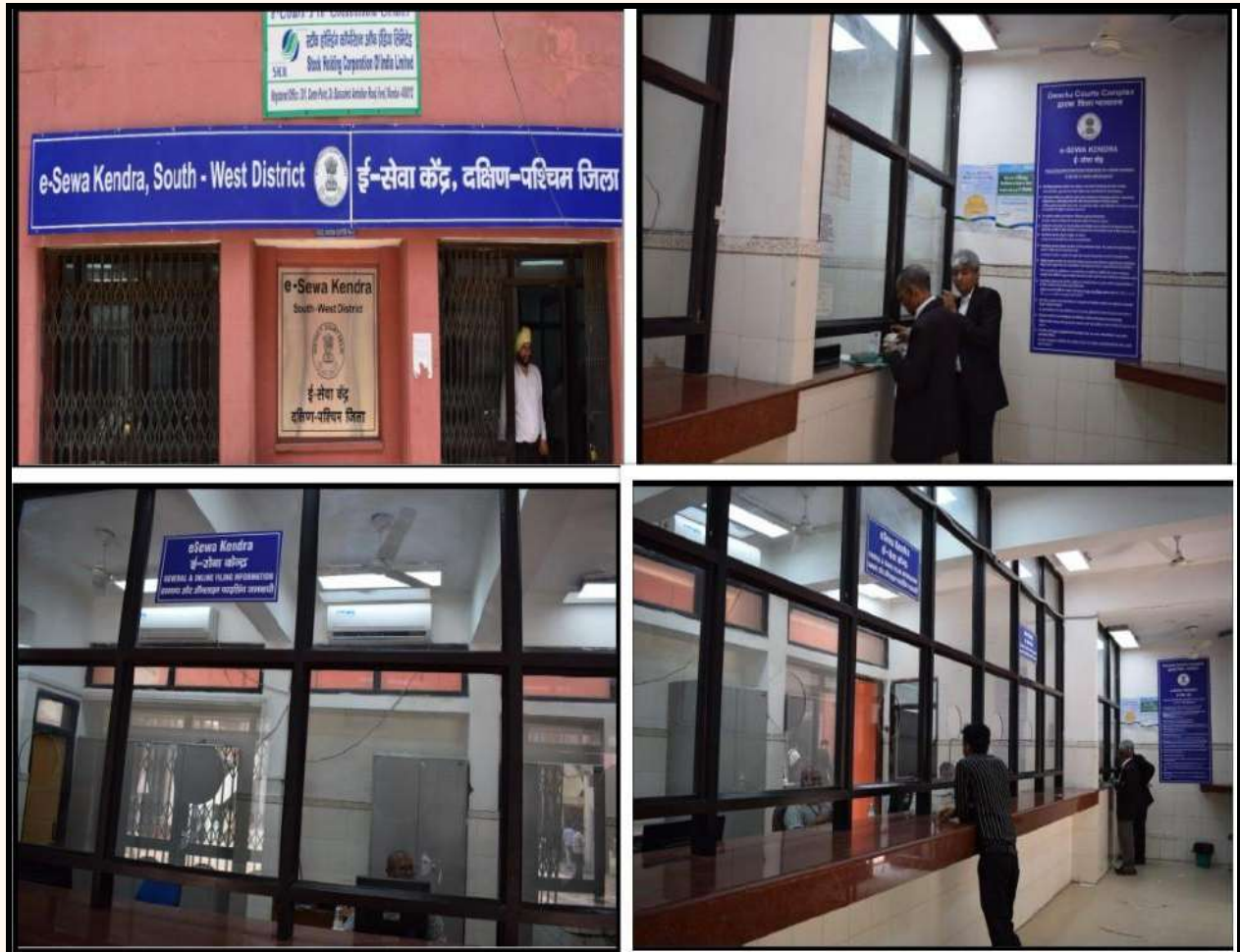
Digital Courts for Contested Traffic Challans



The Digital Courts for Contested Traffic Challans: All the contested challans will be adjudicated through Digital Traffic Court. The Ld. Presiding Officer of the Digital Traffic Court will hold the court virtually. It will enable the violators to appear before the court virtually, either

themselves or by their advocates, to dispose of their contested challans. The fine imposed by the court can be paid online at <https://pay.ecourts.gov.in/epay/>. Parties can share their documents, lead evidence and make submissions from the comfort of their home.

Establishment of Additional eSewa Kendra at the Dwarka Court Complex, Delhi



The eSewa Kendra, as the name suggests, is dedicated to and is supposed to serve the common litigant as a one-stop centre for all his/her Court-related needs. In order to make it more visible, it is located on the ground floor near a public

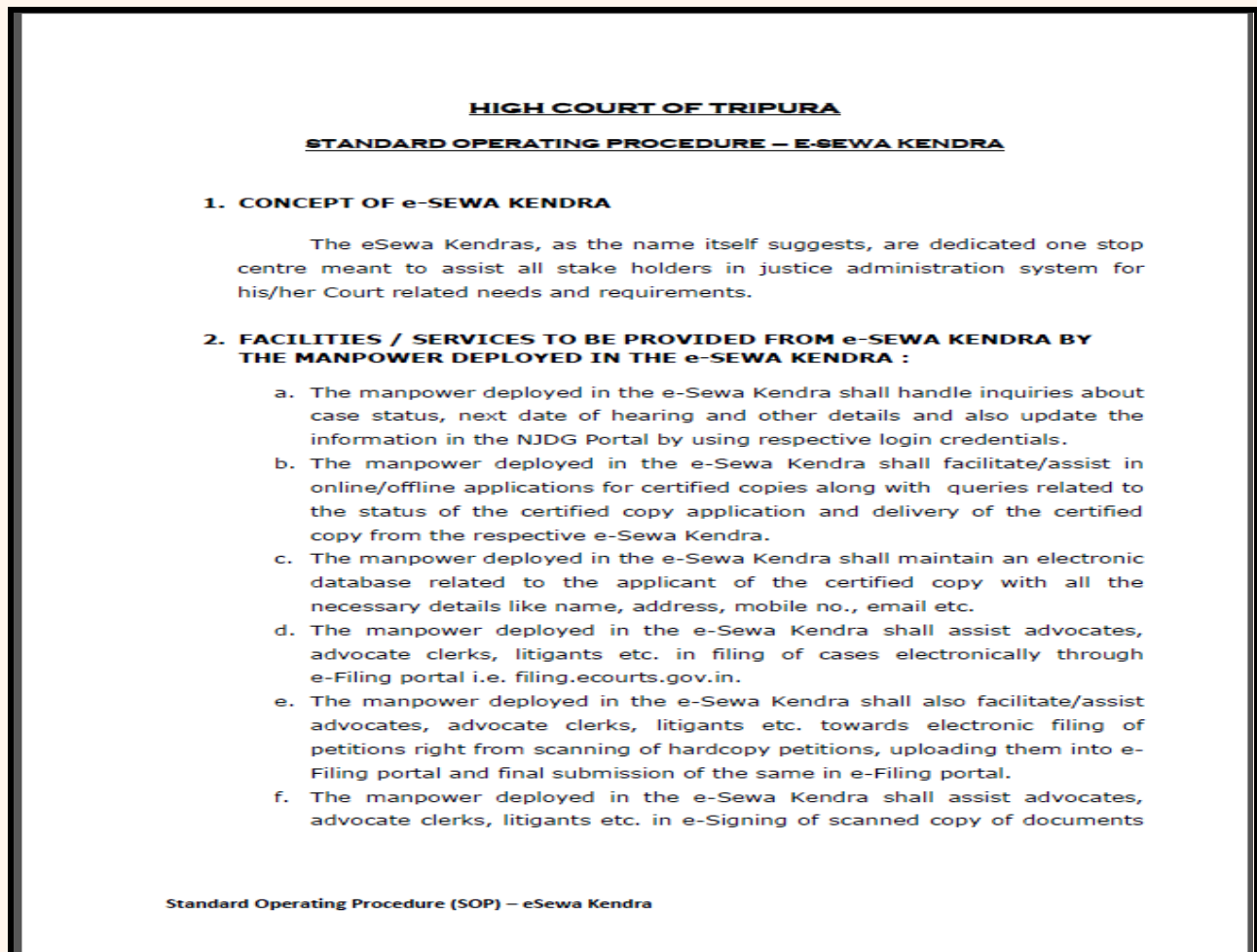
entry accessed by litigants. The Kendra seeks to provide every possible assistance to the lawyers/ litigants walking in.

Inauguration of the Vulnerable Witness Deposition Complex (VWDC)



The Vulnerable Witness Deposition Complex (VWDC) was inaugurated on 29.04.2023.

The High Court of Tripura Formulates the Standard Operating Procedure (SOP) for eSewa Kendra



For optimum use and utilisation of eSewa Kendra(s), the High Court of Tripura has prepared a Standard

Operating Procedure (SOP) for eSewa Kendra and the same has been duly circulated for its effective implementation.

Inauguration of N-STEP Facility for Family Court, Udaipur



The N-STEP (National Service and Tracking of Electronic Processes) Facility for Family Court, Gomati Judicial District, Udaipur, was inaugurated virtually on 05.04.2023 by the District & Sessions Judge,

Gomati, Udaipur and Judge, Family Court, Gomati Judicial District, Udaipur. The Central Project Coordinator, High Court of Tripura attended the inauguration programme.

Inauguration of Various E-Initiatives by the High Court of Kerala



The Hon'ble Chief Minister of Kerala, Mr Pinarayi Vijayan, and the Hon'ble Chief Justice of the Kerala High Court, S. Manikumar, inaugurated various IT initiatives on 10.04.2023. The Vigilance Case Management System (VCMS) Module was officially inaugurated on 10.04.2023 by the Hon'ble Chief Minister of Kerala. The Family Court Case Management

module was inaugurated by the Hon'ble Chief Justice Mr. S. Manikumar. Other initiatives such as the e-post integration, machine delivery of certified copy and intra-court appeal/revisions (High Court) modules, online RTI portal, and IT training hall were also inaugurated.

Vigilance Case Management System (VCMS)

The High-level IT team has developed a customised version of software presently used in High Courts for Vigilance Courts in Kerala. With the VCMS in all the Vigilance Courts, the public can access the status of cases, orders and Judgements. In addition, the diary and daily cause list can also be accessed by the public as well as the advocates at the click of a button. Issues like missing files, undated cases etc., can be avoided by bringing more transparency in the system. This system provides various features for the management

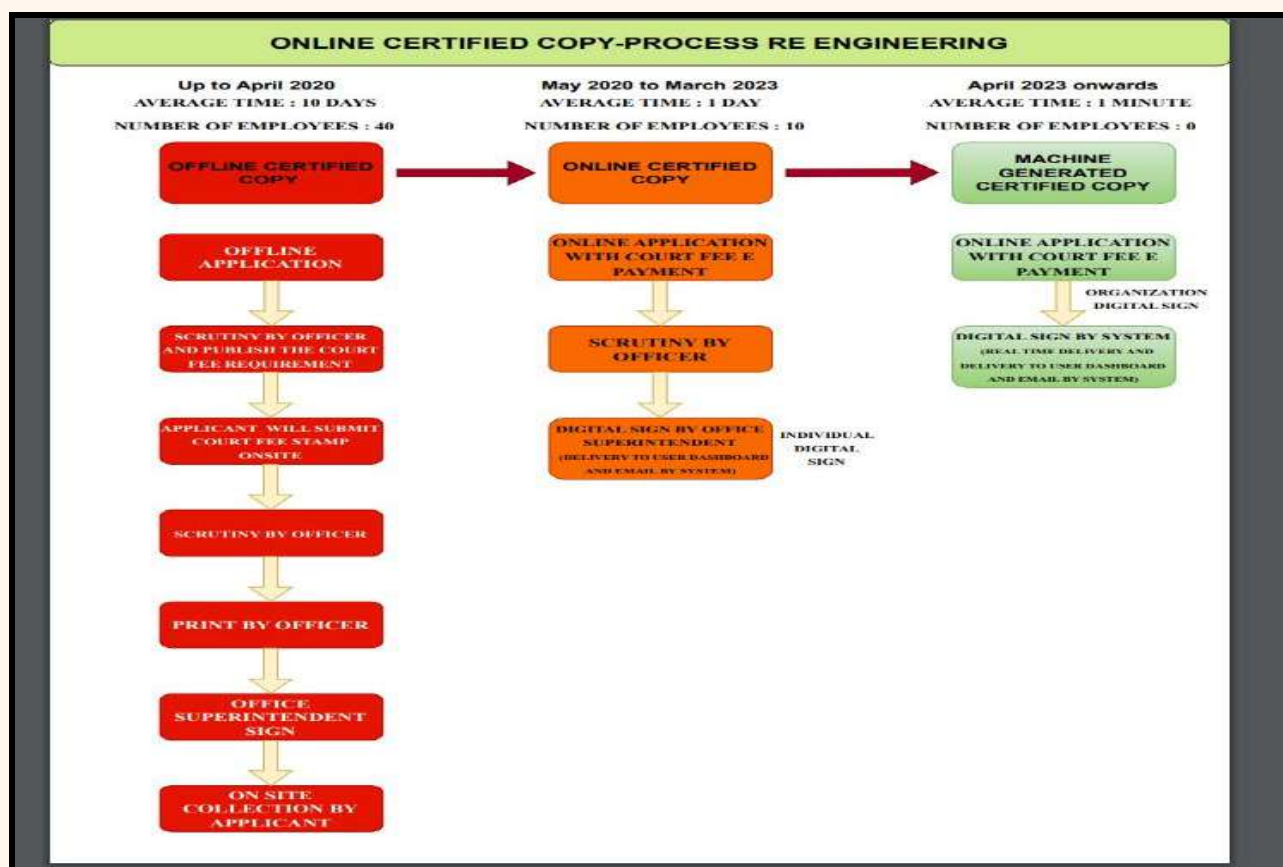
of cases, from the registration of FIR/VC to its disposal. The Module would be helpful for the staff, as it provides for auto-generation of summons and other processes to the accused and witnesses on the basis of the data in the final report. Bail bonds and other forms and registers can also be updated automatically using this module. It will also enable the digital submission of final reports and other documents in the future. The government has also sanctioned Rs. One crore for digitalisation of the Vigilance court records.

Family Court Case Management Module

The High Court NIC unit has deployed a comprehensive module for managing family court cases. The test run of the module was successfully conducted in the pilot location at Family Court Ernakulam on 20.02.2023 as an intranet

application. Training regarding the module was imparted to the court staff, mediators, principal counsellors and other stakeholders to familiarise them with the Software.

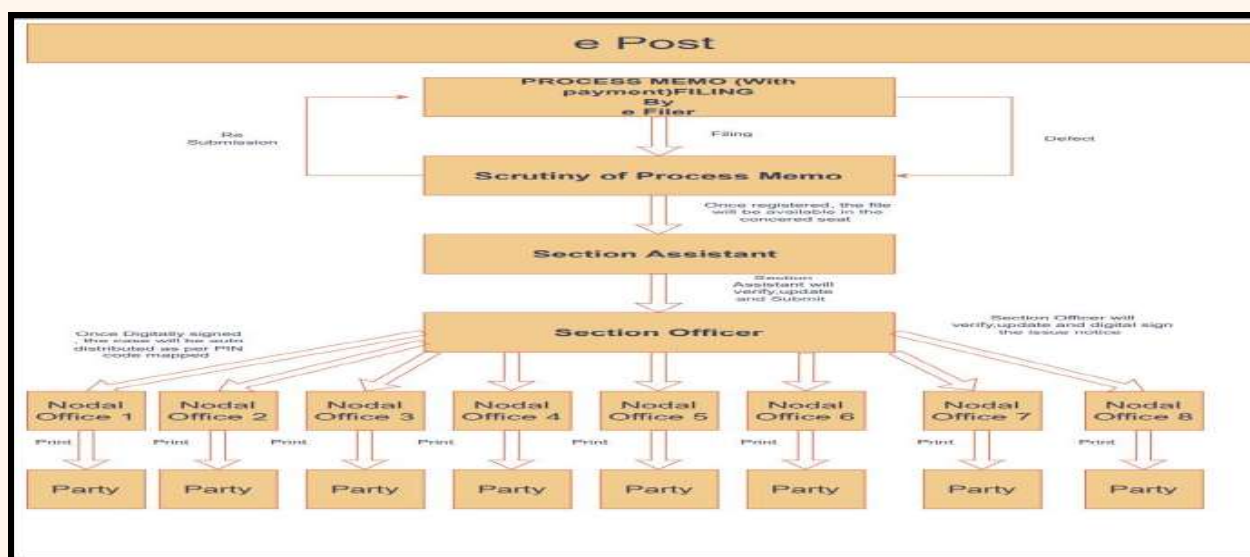
Machine Delivery of Online Certified Copy



A certified copy of a court document can be instantly obtained online through the machine delivery process. An applicant seeking to obtain a copy may log in to the High Court website, where the application will guide them to select the document they need; the application then provides a preview of the document. Once the applicant

confirms, they can make an online payment in real time and obtain a copy of the document. The machine delivery process has reduced the time required to obtain a certified copy of a document, making long waiting times a thing of the past. It is, therefore, a great service to the litigants.

ePOST



The High Court of Kerala introduced 'ePost', the module that provides an end-to-end solution for the service of summons, notices and other documents of the High Court through the digital mode. The Department of Posts has developed a solution that integrates e-post and speed post services. As per the proposal submitted by the Postal Department, in the first phase of the project, eight nodal points would be identified in Kerala to which the communications from the High Court of Kerala would be sent as an e-post, and from there,

these communications would be sent to all post offices of Kerala Circle which would be mapped to these 8 Nodal Points. From these post offices, the printed contents of the communication would be delivered to the recipients on a D+1 Basis (The date of delivery would be the very next day of the despatch). The E-Post envelope will have a unique design with its own logo to distinguish it from other postal articles.

Application for Intra-Appeal / Revision

The Kerala High Court launched an innovative system for filing appeals with a minimal number of documents. The system is designed to simplify and streamline the appeal filing process, making it quicker and more efficient for lawyers and litigants. Under the new system, e-filers can file an appeal within

minutes without having to scan their existing case bundle. The system automatically fetches the case files and uploads them into the case file, saving time and effort for both the litigant and the court. It also has the potential to reduce errors in filing and processing, which can result in faster resolution of cases.

Online RTI Management Module

This Application is developed by the NIC, High Court Unit, to automate the existing physical flow of RTI handling. The e-payment facility is

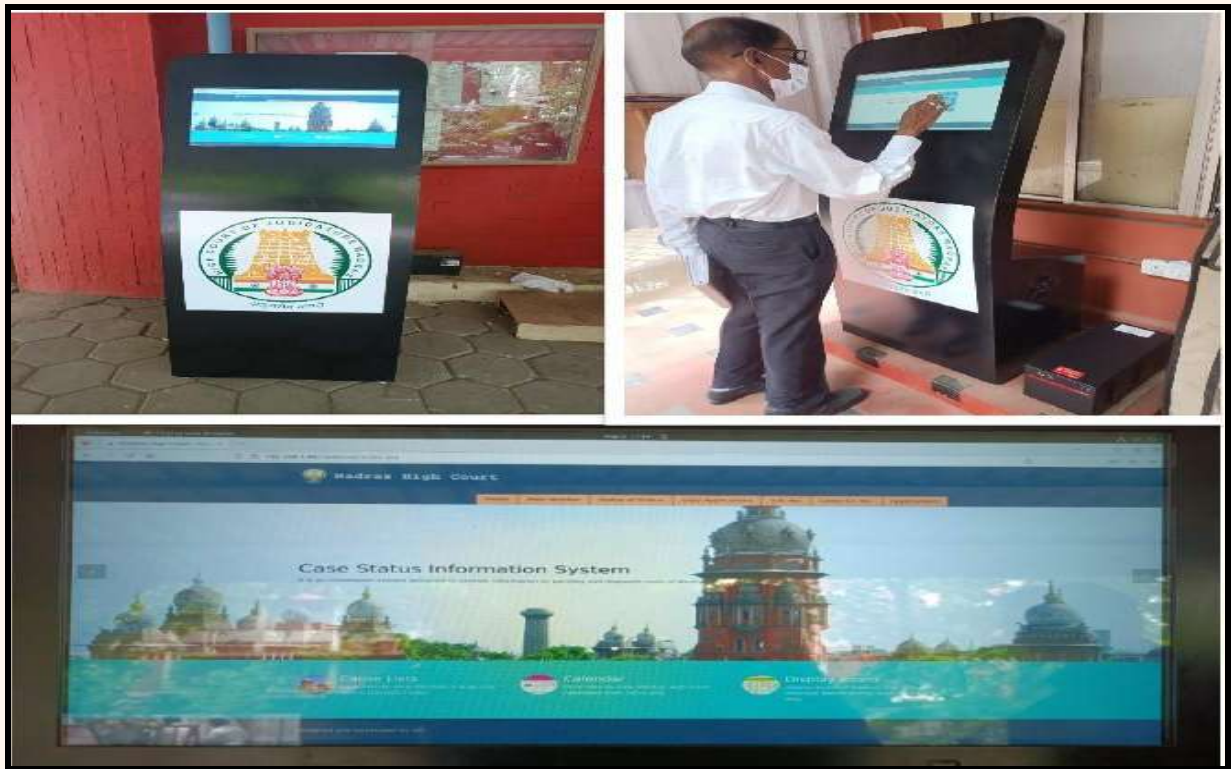
integrated from the user's end for making the payment online. The flow of the application is through dedicated dashboards.

IT Training Hall



A state-of-the-art IT Training Hall was inaugurated with interactive displays, all-in-one PCs for the trainees, a facility for Video Conferencing and digital conference systems and full-fledged network facilities.

Upgraded Touch Screen Kiosks In Madras High Court



Madras High Court has upgraded and installed ten new Touch Screen Information Kiosks on the premises of the Madras High Court. In the year 2017, the Registry purchased and installed ten touch-screen Information Kiosks for the use of the advocates, advocate clerks and litigants, who could use it to know the status of their cases. The said

Kiosks were more than five years old and as per the sanction of the Government of Tamil Nadu vide G.O. (D) No. 1527, Home (Courts IV) Department, dated 14.11.2022 to the tune of Rs.20,97,871/- (Rupees Twenty Lakhs Ninety-Seven Thousand Eight Hundred and Seventy One only) the said upgradation is done.

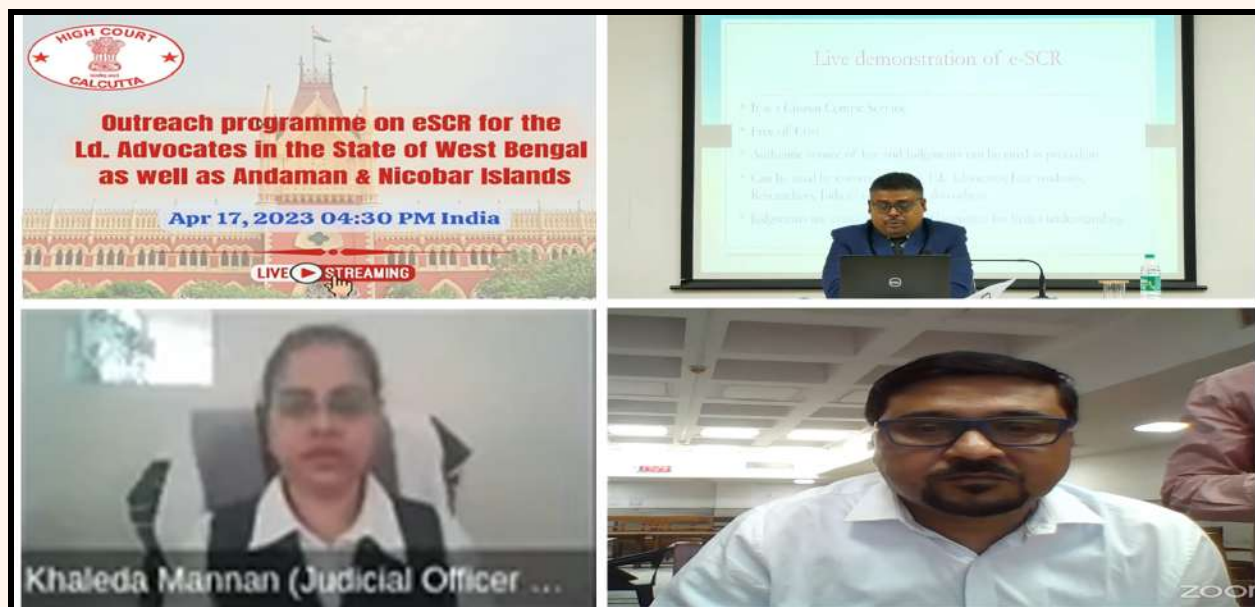
Video Conferencing Interaction of the Hon'ble Chief Justice of Patna High Court with Judicial Officers in Buxar Judgeship



The Hon'ble Chief Justice interacted through VC with the District and Sessions Judge and all the other

Judicial Officers posted in the Buxar Judgeship.

Regional Language Outreach Programme of Demo on eSCR in the West Bengal and Andaman & Nicobar



On 17.04.2023 & 19.04.2023, the West Bengal and Andaman & Nicobar conducted an outreach training programme on Demo on eSCR. The said training is conducted for Judicial officers, Ld. Advocates & Court staff. The said training is streamed live on youtube and the total no. of views are 8892. By clicking these links you can watch a demo on eSCR:

For the Ld. Advocates (Bengali):
<https://www.youtube.com/live/tsCMNPJXvck?feature=shared>.

For the Judicial Officers and Court Staff (Bengali):
<https://www.youtube.com/live/FdjX3tkvTUI?feature=shared>

For the Judicial Officers (Bengali):
<https://www.youtube.com/watch?v=F1A90tTbc-U&t=30s>

Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 30.04.2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241553	4468766	4710319
2	Andhra Pradesh	380256	1415058	1795314
3	Bombay	40384	96048	136432
4	Calcutta	141084	83640	224724
5	Chhattisgarh	103250	48883	152133
6	Delhi	318026	4641467	4959493
7	Gauhati – Arunachal Pradesh	2295	8128	10423
8	Gauhati – Assam	266183	354056	620239
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388929	193991	582920
12	Himachal Pradesh	183904	115854	299758
13	Jammu & Kashmir	257934	469629	727563
14	Jharkhand	218461	648170	866631
15	Karnataka	1226956	127288	1354244
16	Kerala	161348	552651	713999
17	Madhya Pradesh	671053	809252	1480305
18	Madras	1428005	368820	1796825
19	Manipur	38695	15288	53983
20	Meghalaya	3467	31759	35226
21	Orissa	297606	256240	553846
22	Patna	277203	2190391	2467594
23	Punjab & Haryana	581047	1976399	2557446
24	Rajasthan	230790	180100	410890
25	Sikkim	485	12970	13455
26	Telangana	299031	190327	489358
27	Tripura	10590	13451	24041
28	Uttarakhand	76786	41928	118714
	Total	7850214	19324472	27174686

Status Of Implementation Of Rules Of Video Conferencing As On 30.04.2023

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in HC	Whether the Rules of Video Conferencing is implemented in DC
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	27	27
	Not Implemented	1	1

Status Of Implementation Of Rules Of E-Filing As On 30.04.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	20
	Not Implemented	7	8

Statistics of Virtual Courts –30.04.2023

S.No	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	70734	70732	351	18613	12907081
2	Chhattisgarh Traffic Department	92	87	0	37	81500
3	Haryana Traffic Department	672968	367530	485	7277	5524201
4	Himachal Pradesh Traffic Department	65249	49674	66	1591	3018253
5	Jammu Traffic Department	77443	71333	640	29208	15392190
6	Karnataka Traffic Department	47259	47226	119	40079	335341750
7	Kashmir Traffic Department	252362	233440	5443	61715	33433994
8	Kerala (Police Department)	455769	245688	566	23598	12028292
9	Kerala Transport Department	419480	412908	2246	61238	86261153
10	Madhya Pradesh Traffic Department	30889	26680	34	1300	798000
11	Maharashtra Transport Department	35992	19954	20	1295	2275605
12	Meghalaya Traffic Department	270	269	0	31	18000
13	Notice Branch Delhi Traffic Department	13403228	13070240	68304	1274646	906323605
14	Odisha Traffic Ctc-Bbsr Commissionerate	297112	277324	563	18891	18256501
15	Pune Traffic Department	6080	6056	17	586	113750
16	Rajasthan Traffic Department	20284	17711	487	7445	4623670
17	Tamil Nadu Traffic Department	150113	136783	1272	72163	659011390
18	Tripura Traffic Department	269	269	1	4	2900
19	Uttar Pradesh Traffic Department	9028064	7071176	23485	458644	275803626
20	Virtual Court Delhi (Traffic)	4469962	4447807	103205	1582248	1594075692
21	West Bengal Traffic Department	52257	52256	51	2499	1570202
	Total	29555876	26625143	207355	3663108	3966861355

Status of Implementation of e-Sewa Kendras as on 30.04.2023

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	22
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	8
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	88
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	26	25	795
	Not Implemented	2	3	-

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of e-Payments as on 30.04.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	20
	Not Implemented	6	8

Status of Implementation of ICJS as on 30.04.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	23
	Not Implemented	5

E-Filing Total Count As On 30.04.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	0	361	361
2	Andhra Pradesh	High Court	11035	0	11035
3	Bombay	Both Court	71277	112341	183618
4	Calcutta	High Court	3223	0	3223
5	Chhattisgarh	Both Court	1	1	2
6	Delhi	District Court	0	479393	479393
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	396	283	679
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	51992	0	51992
12	Himachal Pradesh	Both Court	1265	53411	54676
13	Jammu & Kashmir	Both Court	11490	1483	12973
14	Jharkhand	District Court	0	10	10
15	Karnataka	Both Court	15688	70896	86584
16	Kerala	District Court	0	201960	201960
17	Madhya Pradesh	District Court	0	1523	1523
18	Madras	Both Court	8502	59508	68010
19	Manipur	High Court	469	0	469
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	2760	22420	25180
22	Patna	Both Court	336792	77	336869
23	Punjab & Haryana	Both Court	14921	4185	19106
24	Rajasthan	Both Court	11680	2403	14083
25	Sikkim	Both Court	2242	2711	4953
26	Telangana	Both Court	0	0	0
27	Tripura	Both Court	2830	90	2920
28	Uttarakhand	District Court	0	37	37
		Total	546563	1013093	1559656

Training/Awareness Programme During April 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants/ views
1	01.04.2023	ECT_17_2023	Assam Judicial Academy	Sensitization programme on ICT in Indian Judiciary	All Judicial officers	2162
2	17.04.2023	ECT_1_2023	West Bengal Judicial Academy	Demo on eSCR	Advocates, Judicial officers, Court Staff	5538
3	19.04.2023	ECT_1_2023	West Bengal Judicial Academy	Demo on eSCR	Judicial officer Master Trainer	1054
4	29.04.2023-30.04.2023	P-1332	National Judicial Academy	North Zone-II "Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology"	Judges & Judicial Officers	138
5	25.04.2023	ECT_17_2022	Rajasthan State Judicial Academy	ICT & eCourts Induction Programme for the Newly recruited Civil Judges	Newly recruited Civil Judges Junior Division	114
Total						9006
